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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 274/Chd/J&K/2017

Under Section 252 (3) of the Companies Act, 2013.

In the matter of:

Zoor Touristry Private Limited

...Petitioner

Vs.

Registrar of Companies, Jammu

....Respondent

Present: Mr. Mohd Azeem, Advocate for petitioner.

Learned counsel for the petitioner *inter alia* contended that the Registrar of Companies, J&K did not send any notice to the company before striking off its name from the Register of Companies. It is further contended that the company was carrying on the business at the time when the name of the company was struck off from the register. The petitioner has also filed balance sheets for the years 2013-14, 2014-15 and 2015-16 as at Annexure A-5.

Notice of this petition for 25.01.2018 to the Registrar of Companies, State of J&K and also to the Commissioner of Income Tax, Jammu, mentioning therein the PAN of the company to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry of the Tribunal by attaching copy of the entire petition with the paper book and send the same by Speed Post immediately and positively within one week. The reports/representations/objections, if any, by the Registrar of Companies and Commissioner of Income Tax against the restoration of name of company in the Register of Companies be filed at least

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three days before the date fixed. The petitioner would file the affidavit of service supported by postal receipt and tracking report at least a week before the date fixed.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 11, 2017